



**LEGISLATIVE ASSEMBLY OF GOA**

**The Indian Stamp (Goa Amendment)  
Bill, 1994**

**(Bill No. 5 of 1994)**

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**(As passed by the Legislative Assembly of Goa  
on 16th day of March, 1994)**

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PANAJI  
MARCH, 1994**

**The Indian Stamp (Goa Amendment)  
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**BILL**

*further to amend the Indian Stamp Act, 1899, as in force in the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Forty-fifth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Indian Stamp (Goa Amendment) Act, 1994.

(2) It shall come into force at once.

2. *Amendment of Schedule I-A.* — In the Schedule I-A of the Indian Stamp Act, 1899 (Central Act 2 of 1899), against Article 30, in column (2), the following shall be inserted, namely: —

“The same duty as is leviable on a conveyance under clause (a) or (b), as the case may be, of article No. 22 for a consideration equal to the value of the property of greatest value as set forth in such instrument.”